

जी मधु लिखते : प्रिबी पर्स के बारे में है ।

12.27 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATION UNDER CUSTOMS ACT

The Minister of State in the Ministry of Finance (Shri K. C. Pant): Sir, I beg to lay on the Table a copy of Notification No. G.S.R. 938 published in Gazette of India dated the 24th June, 1967, under section 159 of the Customs Act, 1962. [Placed in Library, See No LT-926/67].

REPORT AND AUDITED ACCOUNTS OF COCHIN REFINERIES AND REVIEW BY GOVERNMENT

The Minister of State in the Ministry of Petroleum and Chemicals and of Planning and Social Welfare (Shri Raghunath Ramiah): Sir, I beg to lay on the Table—

- (i) A copy of the Report of the Cochin Refineries Limited, for the period 1st April, 1966 to 31st August, 1966, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956
- (ii) Review by the Government on the working of the above Company [Placed in Library. See No LT-927/67].

12.28 hrs.

DEMANDS FOR GRANTS, 1967-68—
contd.

MINISTRY OF HOME AFFAIRS—contd.

Mr. Speaker: The House will now take up further discussion and voting on Demands for Grants relating to

the Ministry of Home Affairs. We have almost finished the whole time allotted for the Demands of the Ministry of Home Affairs, but it seems that it has been announced that the hon. Minister will reply at 3 p.m. That means, we have still 1½ hours for some more Members to speak.

The complaint of the Congress Members is that they have not got the full quota of their time. Therefore, a few of them also can speak; I do not know who. The list from the Congress Benches will come and then they will begin speaking. By the time I see the list, I would request Shri Sequeira to speak for five minutes, exactly five minutes.

Shri Seshiyam (Kumbakonam): Out of 1½ hours you can give him ten minutes

Mr. Speaker: He wants five minutes only

Shri Sequeira (Goa, Daman and Diu) Mr Speaker, Sir, in Goa this Government accepted the right of the people to decide their political future, by sponsoring the Opinion Poll and by accepting the clear verdict as binding, yet, the same Government has stepped in, deliberately, in the same place to upset the political balance decreed by the same people by appointing two members to the Goa Assembly

During the debate on the Union Territories Act, the Government assured Parliament that the power to nominate would be used only to give representation to the weaker sections. In the recent election the people returned the Government with a razor thin majority of one. There are 15 members in the ruling party, plus the Speaker and 14 in the Opposition—12 of the Opposition party and two independents. Yet, I have this on authority from a leading member of the Maharashtra Gomantak Party, when the Chief Minister approached the Home Minister, and mentioned to

*Moved with the recommendation of the President.